

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.30/MP/2026

Subject : Petition under Section 79(1)(f) and 79(1)(k) read with Section 62(6) of the Electricity Act, 2003 and Regulation 10(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking refund of rebate wrongly deducted by Pragati Power Corporation Limited during refund of excess amount on account of downward revision of tariff.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Pragati Power Corporation Limited (PPCL)

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Srivastava, Advocate, TPDDL
Shri Rishabh Dua, Advocate, TPDDL
Shri Mudassir, Advocate, TPDDL
Ms. Poorva Saigal, Advocate, PPCL
Ms. Pallavi Saigal, Advocate, PPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent/PPCL sought an additional four weeks to file a reply. The learned counsel for the Petitioner, while seeking liberty to file a rejoinder thereafter, submitted that the Petitioner has also filed its compliance affidavit in terms of the Record of Proceedings dated 19.2.2026.

2. Considering the above, the Commission granted the Respondent/PPCL four weeks to file its reply, with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.
3. The Petition will be listed for hearing on **8.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

